

Street light in R.P. block of Pitampura D.D.A. Colony

2195. SHRI KRISHNA PRATAP SINGH: Will the Minister of ENERGY be pleased to state:

(a) whether it is a fact that the Officers of D.E.S.U. do not visit colonies themselves and leave the residents at the mercy of area inspectors who do not care for the welfare of the people;

(b) if so, the reasons therefor;

(c) in case they visit, how many times they have visited the Pitampura Residential Scheme which is a very big D.D.A. colony and what steps they have taken to provide street lights on all poles fitted in the Block R.P., where only a very few poles have bulbs which lit in the night?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN): (a) to (c). DESU Engineers/Officials periodically visit the various colonies in connection with the preparation and execution of various electrification schemes in Pitampura Residential Complex being developed by D.D.A. from time to time. 17 site inspections were also carried out by the Engineers of the Distribution Department during the last one year. In addition to the above visits, officers visit the various areas whenever there is an Emergency.

All the street lighting poles in pocket 'R'—Poorvi are reported to have been provided with street lighting fittings including tubes or bulbs etc. and Street Lighting System in this pocket is being maintained satisfactorily.

Vacant posts of Superintendents in Sessions Courts

2196. SHRI SATISH PRASAD SINGH, Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) the number of posts of Superintendents in the Sessions Courts are lying vacant and since when;

(b) the reasons for delay in filling up the posts; and

(c) by what time they are likely to be filled up?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKAR): (a) to (c). The information is being collected and will be laid on the Table of the House.

Violation of companies Act by M/s. Perco Electronics Electricals Limited.

2197. SHRI H. N. GOWDA:

SHRI K. LAKKAPPA:

SHRI N. E. HORO:

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether there are some complaints/allegations against M/s. Perco Electricals Limited, formerly known as Phillips India Limited, Bombay regarding violation of Companies Act, 1956, etc. and if so, full details thereof;

(b) whether any investigation has been carried out by the Company Law Board and if so, details thereof; and

(c) action contemplated by the Government in the matter?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKAR): (a) Evidently the Hon'ble Members wish to seek information about M/s. Perco Electronics & Electricals Ltd., Calcutta, formerly known as Phillips India Ltd. In respect of this Company, a complaint regarding contravention of Section 211 read with Part II of Schedule VI to the Companies Act, 1956, for non-disclosure of quantitative details in its Balance Sheet as at 31st December, 1978 was